

{TO BE PUBLISHED IN THE GAZETTE OF INDIA
EXTRA-ORDINARY PART-II SECTION 3, SUB SECTION (ii)}

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO.28 (RE-07)/2004-2009
NEW DELHI, DATED 7TH SEPTEMBER, 2007

S.O.(E) – In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009 (as amended from time to time), the Central Government hereby makes following amendment in the Paragraph 3 of Notification No.15(RE-2006)/2004-2009 dated 27.06.2006 (as amended), to include the following sentence, at the end of said paragraph :-

“The prohibition shall not be applicable to export of 1000 tonnes of pulses to The Republic of Mauritius by MMTC.”

2. This issues in Public Interest.

(R.S.GUJRAL)
DIRECTOR GENERAL OF FOREIGN TRADE AND
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No. 01/91/180/304/AM 07/PC-III)